

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH - COURT No. III

Service Tax Appeal No. 40305 of 2016

(Arising out of Order-in-Appeal No.240/2015 (CXA-I) dated 26.11.2015 passed
by Commissioner of Central Excise (Appeals -I), Chennai)

Darling Classic

VIT Campus, Brammapuram Post,
Katpadi, Vellore – 632 014.

..... Appellant

Versus

Commissioner of CGST & Central Excise

Newry Towers, No.2054, I Block, II Avenue,
12th Main Road, Anna Nagar,
Chennai – 600040.

.... Respondent

APPEARANCE :

Ms. V. Hemamalini, Advocate, for the Appellant
Shri R. Rajaraman, Authorised Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.40730/2024

DATE OF HEARING : 21.06.2024
DATE OF DECISION : 21.06.2024

Per Shri. Vasa Seshagiri Rao

The Ld. Counsel Ms. V. Hemamalini, submitted that appellant has opted for SVLDR Scheme and furnished the discharge certificate issued to appellant.

2. The Ld. AR Shri. R. Rajaraman, appeared for the department.
3. Heard both sides.

4. In view of the above, the Appeal is dismissed, in terms of the discharge certificate issued under SVLDR.

(Order dictated and pronounced in the open court)

(VASA SESHAGIRI RAO)
Member (Technical)

(SULEKHA BEEVI. C.S)
Member (Judicial)

psd